

IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH

CA (CAA) No.10/BB/17

UNDER SECTION 230-232 OF CA/2013

IN THE MATTER OF

PEPPERL & FUCHS FACTORY AUTOMATION PRIVATE LIMITED

Coram: 1. Hon'ble Shri.Ratakonda Murali, Member Judicial  
2. Hon'ble Shri.Ashok Kumar Mishra, Member Technical

Order delivered on 3<sup>rd</sup> July, 2017

For the Petitioner: Shri Saji P. John, Advocates

Per Hon'ble Shri Ratakonda Murali, Member (J) :

**ORDER**

This matter was listed for accepting the Chairman's report. As seen from the Chairman's affidavit, a meeting of equity shareholders was held on 15.05.2017 and two equity shareholders were present. This is stated by the Chairman in the additional affidavit. In the first affidavit, he has stated that 100% shareholders have approved the scheme of arrangement. Thus, in the meeting held, the two shareholders holding 100% shareholding have approved the Scheme.

Therefore, the report of the Chairman is to be accepted and that the same is accepted.

  
(ASHOK KUMAR MISHRA)  
MEMBER (TECHNICAL)

  
(RATAKONDA MURALI)  
MEMBER (JUDICIAL)

psp.